

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2193
ANSWERED ON – 06/08/2026

DELAYS IN DELIVERY OF JUSTICE

2193 # SHRI RAMJI LAL SUMAN:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether it is a fact that written orders are not being issued for several days after the pronouncement of oral orders in courts due to shortage of staff;
- (b) the details of vacant posts in subordinate courts and High Courts in the country;
- (c) the details of posts of subordinate staff filled during the last five years; and
- (d) whether people awaiting justice are facing delays in receiving justice due to shortage of adequate subordinate staff?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Filling up of vacancies of court staff in High Courts and District Courts does not fall under the purview of the Central Government. As per the extant provision under Article(s) 227 and 235 of the Constitution of India, the power of superintendence and control over a district court and courts subordinate thereto is vested in the respective High Court. Central Government has not conducted any study on the impact of any shortage of staff in the Courts.

As per data available, 341 posts of Judges and 7311 posts of Judicial Officers are vacant in High Courts and Subordinate Courts respectively as on 30.07.2026. The information regarding details of posts of subordinate staff filled during the last five years is not centrally maintained.
